

FIR No.0276/19
u/s 381 IPC
PS Punjabi Bagh
S/v Untrace

23.07.2021

Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 15.09.2021.


(Manish Jain)
MM-01 /(West)/THC:Delhi
23.07.2021

FIR No.0391/19
u/s 279/428 IPC
PS Punjabi Bagh
S/v Shahil Gupta

23.07.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

In the interest of justice, put up for consideration on charge sheet
on 16.09.2021.


(Manish Jain)
MM-01 /(West)/THC:Delhi
23.07.2021

FIR No.409/21
u/s 188 IPC
PS Punjabi Bagh
S/v Shahil Gupta

23.07.2021

Matter taken up through VC.

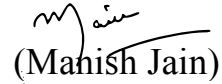
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

In the interest of justice, put up for consideration on charge sheet
on 17.09.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

23.07.2021

e-FIR No.000021/2021

u/s 379 IPC

PS Punjabi Bagh

23.07.2021

Matter taken up through VC.

This is an application seeking release of mobile phone make Samsung Galaxy A-30 on superdari.

Present: Ld. APP for the State.

Applicant Paras is present.

It is submitted by applicant that he is the rightful owner of the aforesaid mobile phone and same may kindly be released to him. He has also filed the bill of aforesaid mobile phone alongwith the application.

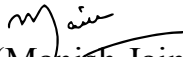
IO has filed his reply wherein he has posed no objection to the release of aforesaid mobile phone.

Accordingly, in view of the submissions made, let aforesaid mobile phone be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the aforesaid mobile phone to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

23.07.2021